## Denial of invitation to journalists of non-Hindi Indian language newspapers for English talks

1402. SHRIMATI SUSHILA SHAN-KAR ADIVAREKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether any policy has been formulated for various Akashvani Divisions and Doordarshan not to invite Correspondents/Commentators of non-Hindi Indian language newspapers for English talks and mentaries while journalists of English publications are given Hindi grammes; and
- (b) whether a statement will be laid on the Table giving details of all programmes in which various accredited correspondents have been invited; and also those press correspondents accredited at the PIB head-quarters who have not been invited for a single programme during 1978?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) Talkers and commentators are selected by Akashvani and Doordarshan solely on the basis of their expert knowledge of the subject and ability to give the talk commentary in the language required. There is no discrimination between correspondents commentators of English, Hindi or any other Indian language newspapers in this regard.

(b) The information is being collected and will be laid on the Table of the House.

## C.O.B. licence to M/s. Monsanto Chemicals Limited, Bombay

1403. SHRI JAGJIT SINGH ANAND: SHRI ARVIND GANESH KULKARNI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

- (a) whether it is a fact that M/s. Monsanto Chemicals Limited, Bombay were granted C.O.B. licence for the manufacture of formulation of Bulachalore. Weedicides on a categorical undertaking that this company would manufacture technical material in India within a specific time;
- (b) whether it is a fact that begause, this company had failed to
  comply with the terms of undertaking/agreement, Government had rejected the application for the manufacture of formulation of Butachelor
  technical about two years back and
  had cancelled the C.O.B. licence of
  this company;
- (c) whether it is also a fact that the CO.B. licence has been renewed in violation of the terms of agreement/undertaking; and
- (d) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) The C.O.B. licence which was smarted to M/s. Monsanto Chemicals of India Limited in February, 1971 for the manufacture of formulation, based on specified weedicides including Butachalor carried no condition requiring the Company to manufacture technical material.

- (b) No. Sir.
- (c) The C.O.B. licence mentioned above was not cancelled and as such, the question of its renewal does not arise.
  - (d) Does not arise.

## Study conducted by BICP regarding pesticides/insecticides

1404. SHRI JAGJIT SINGH ANAND: Will the Minister of PET-ROLEUM CHEMICALS AND FER-TILIZERS be pleased to state:

(a) whether Government had asked the Bureau of Industrial Costs and Prices to conduct a study regarding